

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA  
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Appeal No.75776 of 2018**

(Arising out of Order-in-Appeal No.20/DGP-ST/2017 dated 13.12.2017 passed by Commissioner (Appeals), CGST & Central Excise, Siliguri Appeals Commissionerate.)

**M/s. Rajmou Construction**

(Pursha, Waria, DTPS, Durgapur-713207, Dist.Burdwan, West Bengal.)

**...Appellant**

*VERSUS*

**Commissioner of Central Excise & Service Tax, Durgapur  
Now Commissioner, CGST & CX, Bolpur**

**.....Respondent**

(Nanoor Chandidas Road, Sian, Bolpur, Dist. Birbhum, West Bengal.)

**APPEARANCE**

NONE for the Appellant (s)

Shri S.K.Jha, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

**FINAL ORDER NO. 77873/2025**

DATE OF HEARING : 08.12.2025

DATE OF DECISION : 08.12.2025

**RAJEEV TANDON :**

From the order-sheets of the records, it is observed that the appeal was listed on 05.06.2023 and a Misc. Order was passed condoning the delay in filing of the appeal. Subsequent thereafter the appeal has been listed on 27.01.2025, 07.05.2025, 01.08.2025, 11.09.2025, 10.11.2025 and today. It is noted that the appeal is going unrepresented on part of the appellant on all occasions listed including the one when the delay was condoned while only an adjournment

requests seem to have then been placed on record. In view of sufficient number of adjournments having been allowed and the appeal being almost seven years old, there is no justification in holding on to the same, as the litigant does not appear to be favourably disposed in pursuing the appeal. The impugned appeal is thus dismissed for non-prosecution of the same.

(Dictated and pronounced in the open Court.)

Sd/  
**(RAJEEV TANDON)**  
**MEMBER (TECHNICAL)**

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